

(By Speed Post/ e-mail)

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-30/2017 / 2349 /A

From: Shri Raktim Duarah,
Registrar General,
Gauhati High Court, Guwahati

To,

1. The District and Sessions Judge, Kamrup (M), Guwahati
2. The District and Sessions Judge, Nagaon
3. The District and Sessions Judge, Sonitpur, Tezpur
4. The District and Sessions Judge, Jorhat
5. The District and Sessions Judge, Cachar, Silchar

Dated Guwahati the 23rd June, 2020

Subject: Declaration of Courts to act as the Land Acquisition, Rehabilitation and Resettlement Authority

Reference: Govt. Notification No.RLA.300/2013/Pt.-II/176 dated 27.05.2020

Sir/Madam,

With reference to the subject cited above, I am directed to forward herewith a copy of Govt. Notification dated 27.05.2020, under reference, for your information and necessary action.

Encl: As stated

Yours faithfully.



REGISTRAR GENERAL

Memo No.HC.VII-30/2017 / 2350 /A.

Dated 23.06.2020

Copy to:-

✓ The Project Manager, Gauhati High Court, Guwahati for uploading this letter with enclosure in the Gauhati High Court Website.



REGISTRAR GENERAL



GOVT. OF ASSAM
REVENUE & DISASTER MANAGEMENT (LR) DEPARTMENT
ASSAM SECRETARIAT (CIVIL), DISPUR,
GUWAHATI - 6

No.RLA.300/2013/Pt.-II/176

Dated Dispur, the 27th May, 2020.

ORDERS BY THE GOVERNOR
NOTIFICATION

In exercise of the powers conferred under section 51(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 read with Rule 45(1) of the Assam Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Rules, 2015 (framed under section 109 of the said Act), the Governor of Assam is pleased to declare that the Courts of the District & Sessions Judges of the Districts of Kamrup (M), Nagaon, Sonitpur, Jorhat and Cachar shall continue to act as the Land Acquisition, Rehabilitation and Resettlement Authority to exercise jurisdiction, powers and authority conferred on it by or under the Act.

The above Courts will act as the LARR Authority for the respective Revenue Divisions viz. Lower Assam, Central Assam, North Assam, Upper Assam and Barak Valley Divisions till further order.

This Notification is issued with the consent of the Hon'ble Gauhati High Court conveyed vide their letter No.HC.VII-30/2017/1866/A dated 29-04-2020.

Sd/- Jishnu Barua, IAS
Addl. Chief Secretary to the Govt. of Assam,
Revenue & D.M. Department.

Memo No.RLA.300/2013/Pt.-II/176-A

Dated Dispur, the 27th May, 2020.

Copy to :

1. The Commissioner, Upper Assam Division, Jorhat / Central Assam Division, Nagaon / Northern Assam Division, Tezpur / Lower Assam Division, Guwahati / Barak Valley Division, Silchar.
2. The Registrar (Judicial), Gauhati High Court, Guwahati - 1.
3. The District & Sessions Judge, Kamrup (M), Nagaon, Sonitpur, Jorhat and Cachar.
4. The LR & Secretary to the Govt. of Assam, Judicial Deptt., Dispur, Guwahati - 6.
5. The Principal Secretary, B.T.C, Kokrajhar / Karbi Anglong Autonomous Council, Diphu / N.C. Hills Autonomous Council, Haflong.
6. The Deputy Commissioner,
7. The Sub-Divisional Officer (Civil),
8. The Director of Land Requisition, Acquisition & Reforms, Assam, Rupnagar, Ghy - 32.
9. The Director of Printing & Stationery, Assam, Bamunimaidam, Guwahati - 21. He is requested to publish the Notification No.RLA.300/2013/Pt.-II/176 dated in the Extra Ordinary Gazette and send 50 copies of the same to the Revenue & D.M. Deptt., Dispur.
10. The Staff Officer to the Chief Secretary, Assam, Dispur, Guwahati - 6.
11. P.S. to the Hon'ble Chief Minister, Assam, Dispur, Guwahati - 6.
12. P.S. to the Minister of State (Ind.), Revenue & D.M., Dispur, Guwahati - 6.
13. P.S. to the Addl. Chief Secretary to the Govt. of Assam, Revenue & D.M. Deptt., Dispur, Guwahati - 6.
14. P.S. to the Commissioner & Secretary to the Govt. of Assam, Revenue & D.M. Deptt., Dispur, Guwahati - 6.

By order etc.,

[Signature]
27/5/20

Joint Secretary to the Govt. of Assam,
Revenue & D.M. Department.

[Handwritten] 10(7) 11/177

[Handwritten] A copy may be forwarded to concerned DJS

[Handwritten] 12.06.20